

Seventeenth Series, Vol. XXV No. 2

Friday, July 21, 2023

Ashadha 30.1945(Saka)

LOK SABHA DEBATES

(English Version)

Twelfth Session

(Seventeenth Lok Sabha)



(Vol. XXV Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Friday, July 21, 2023/ Ashadha 30, 1945 (Saka)

The Lok Sabha met at *Eleven of the Clock*.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS**[Translation]****HON. SPEAKER:** Question Hour.

... (Interruptions)

HON. SPEAKER: Question No. 21, Shrimati Sajda Ahmed.

... (Interruptions)

(Q. 21)**HON. SPEAKER:** Hon. Minister.

... (Interruptions)

[English]**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR):** Sir, a Statement is laid on the Table of the House.

... (Interruptions)

[Translation]**HON. SPEAKER:** Question No. 22, Shrimati Sunita Duggal.

... (Interruptions)

SUSHRI SUNITA DUGGAL: Hon. Speaker, Question No. 22.**(Q. 22)****THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI BHAGWANTH KHUBA):** Sir, the statement is laid on the Table. ... (Interruptions)**HON. SPEAKER:** Please.

... (Interruptions)

SUSHRI SUNITA DUGGAL: Hon. Speaker....(Interruptions)**11.01 hrs**

(At this stage, Shrimati Kanimozhi Karunanidhi, Shri Gurjeet Singh Aujla and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

HON. SPEAKER: Hon. Members, have I given any ruling on Adjournment Motion? Question Hour is an important part of the proceedings of the House. Don't you want the House to run and the Question Hour to continue?

... (Interruptions)

HON. SPEAKER: Hon. Members, all Hon. Members of the Parliament want the House to run. Sloganeering is not the solution to the problem. The solution will come through discussion and dialogue. This is not appropriate.

... (Interruptions)

HON. SPEAKER: On behalf of the Government, I request Hon. Raj Nath Singh ji to apprise the House about it.

... (Interruptions)

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): Speaker Sir, the Manipur incident is a matter of grave concern. Our Prime Minister himself has taken the cognizance of the matter keeping in mind the seriousness of the issue (Interruptions) The entire nation is ashamed of whatever has happened in Manipur.... (Interruptions) Our Prime Minister has instructed to take stringent action in this regard.... (Interruptions) We want the Manipur incident to be discussed in the Parliament. I have raised this issue in the All Party Meeting as well and I would like to reiterate the same here.... (Interruptions) We want a discussion on Manipur incident in the House. But, some political parties are intentionally creating disturbance in the House to avoid discussion on Manipur incident....(Interruptions)

Hon. Speaker, I would like to state that the opposition is not as serious about the Manipur incident as it should be....(Interruptions)

Hon. Speaker, I would like to reiterate this point that serious discussions should be held on the Manipur incident.... (Interruptions) The opposition should also take the serious note of the Manipur incident....(Interruptions)

HON. SPEAKER: You do not want a discussion on it. You want to raise slogans. You don't want the House to function but the people of the country do. Discussion is the key to resolve any issue and not raising slogans. The Government is ready for discussion, are you?

... (Interruptions)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 23 to 40

Unstarred Question Nos. 231 to 460)

[Translation]

HON. SPEAKER: The House stands adjourned till 12 o'clock.

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

[Translation]

HON. CHAIRPERSON: Hon. Members, notices on adjournment motions on certain subjects have been received. The Hon. Speaker has not granted approval for any notices on adjournment motions.

... (Interruptions)

12.00½ hrs

At this stage, Shri T. N. Prathapan, Shri Kaushlendra Kumar, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other Hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 hrs**PAPERS LAID ON THE TABLE****[Translation]**

HON. CHAIRPERSON: Now the papers will be laid on the table.

Item No. -2.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Shripad Yesso Naik, I beg to lay the following papers on the Table:-

- (1) A copy of the Marine Aids Navigation (Accreditation of Training Organizations)Rules, 2022 (Hindi and English versions) published in Notification No.G.S.R.178(E) in Gazette of India dated 13th March, 2023, under Section 51 of the Marine Aids to Navigation Act, 2021.

[Placed in Library, See No. LT 9636/17/23]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Ports, Shipping and Waterways for the year 2022-23.

[Placed in Library, See No. LT 9637/17/23]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Sir, I rise to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Maritime Foundation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Maritime Foundation, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9638/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2021-2022.
(ii) Annual Report of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9639/17/23]

(b)(i) Review by the Government of the working of the Munitions India Limited, Pune , for the period from 17.08.2021 to 31.03.2022.

(ii) Annual Report of the Munitions India Limited, Pune, for the period from 17.08.2021 to 31.03.2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9640/17/23]

(c)(i) Review by the Government of the working of the Yantra India Limited, Nagpur, for the period from 14.08.2021 to 31.03.2022.

(ii) Annual Report of the Yantra India Limited, Nagpur, for the period from 14.08.2021 to 31.03.2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9641/17/23]

(4) (i) A copy each of the Annual Reports (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the years 2019-2020 to 2021-2022, along with Audited Accounts.

(ii) Statements regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the years 2019-2020 to 2021-2022.

(5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 9642/17/23]

(6) (i) A copy each of the Annual Reports (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the years 2019-2020 to 2021-2022, along with Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the years 2019-2020 to 2021-2022.

(7) Three statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9643/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I rise to lay on the Table:-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9644/17/23]

(3)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9645/17/23]

... (*Interruptions*)

12.02 hrs

ASSENT TO BILLS

[English]

SECRETARY GENERAL: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the Eleventh Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 2nd February, 2023:-

1. The Appropriation Bill, 2023;
2. The Appropriation (No. 2) Bill, 2023;
3. The Jammu and Kashmir Appropriation (No. 2) Bill, 2023;
4. The Jammu and Kashmir Appropriation Bill, 2023; and
5. The Finance Bill, 2023.

I also lay on the Table one copy, duly authenticated by the Secretary General, Rajya Sabha, of the Competition (Amendment) Bill, 2023 passed by the Houses of Parliament and assented to by the President.

... (*Interruptions*)

12.02½ hrs

**STANDING COMMITTEE ON AGRICULTURE, ANIMAL
HUSBANDRY AND FOOD PROCESSING
57th and 58th Reports**

[English]

SHRI P. C. GADDIGOUDAR (BAGALKOT): Sir, I rise to present the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

1. 57th Report on 'The Coastal Aquaculture Authority (Amendment) Bill, 2023' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
2. 58th Report on the subject 'Research and Development in Farm Mechanization for Small and Marginal Farmers in the Country' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

... (*Interruptions*)

12.03 hrs

**STANDING COMMITTEE ON DEFENCE
39th Report**

[English]

SHRI JUAL ORAM (SUNDARGARH): Sir, I rise to present the Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Defence on the 'Inter-Services Organisations (Command, Control & Discipline) Bill, 2023'.

... (*Interruptions*)

12.03½ hrs

**STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL
DEVELOPMENT
44th to 48th Report**

[Translation]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I present the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) 44th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 36th Report (17th Lok Sabha) on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)' relating to the Ministry of Skill Development and Entrepreneurship.
- (2) 45th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 37th Report (17th Lok Sabha) on 'Development of Manmade Fibre' relating to the Ministry of Textiles.
- (3) 46th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 41st Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Labour and Employment.
- (4) 47th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 42nd Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Textiles.
- (5) 48th Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their 43rd Report (17th Lok Sabha) on 'Demands for Grants

(2023-24)' of the Ministry of Skill Development and Entrepreneurship.

12.04 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): With your permission Sir, I rise to announce that Government Business during the week commencing Monday, the 24th of July, 2023 will consist of: -

1. Consideration of any items of Government Business carried over from today's order paper. It contains consideration and passing of the Biological Diversity (Amendment) Bill, 2022.
2. Consideration and passing of the following Bills: -
 - (i) The Multi-State Cooperative Societies (Amendment) Bill, 2022, as reported by Joint Committee; and
 - (ii) The Forest (Conservation) Amendment Bill, 2023, as reported by Joint Committee.
3. Consideration and Passing of the following Bills, after their introduction: -
 - (i) The National Nursing and Midwifery Commission Bill, 2023;
 - (ii) The National Dental Commission Bill, 2023;
 - (iii) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023; and
 - (iv) The Registration of Births and Deaths (Amendment) Bill, 2023.
4. Consideration and passing of the Cinematograph (Amendment) Bill, 2023, after it is passed by Rajya Sabha.

... (*Interruptions*)

12.05 hrs

ELECTION TO COMMITTEES

(i) Committee on Estimates

[Translation]

SHRI KAMLESH PASWAN (BASGAON): Sir, I beg to move:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee vice Shri Girish Bhalchandra Bapat expired on 29 March, 2023.”

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Estimates Committee for the un-expired portion of the term of the Committee vice Shri Girish Bhalchandra Bapat expired on 29 March, 2023.”

The motion was adopted.

12.06 hrs

(ii) Public Accounts Committee

[English]

DR. SATYA PAL SINGH (BAGHPAT): Sir, I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the

Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Sukhendu Sekhar Ray retiring from Rajya Sabha on 18 August, 2023 and do communicate to this House the name of the member so nominated by Rajya Sabha."

[Translation]

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Sukhendu Sekhar Ray retiring from Rajya Sabha on 18 August, 2023 and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

12.07 hrs

(iii) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

[Translation]

Dr. (Prof.) KIRIT PREMJI BHAI SOLANKI (AHMEDABAD WEST): Sir,

I beg to move:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Rattan Lal Kataria expired on 18 May, 2023.”

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Rattan Lal Kataria expired on 18 May, 2023.”

The motion was adopted.

12.08 hrs

(iv) Committee on Welfare of Other Backward Classes

[Translation]

SHRI RAJESH VERMA (SITAPUR): Sir, I beg to move:-

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

HON. CHAIRPERSON: The question is:

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

The motion was adopted.

SHRI RAJESH VERMA: Sir, I beg to move:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the

Committee and do communicate to this House the names of members so elected to the Committee.”

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.””

The motion was adopted.

... (Interruptions)

12.10 hrs

(v) Joint Committee on Offices of Profit

[English]

DR. SATYA PAL SINGH (BAGHPAT): Sir, I beg to move the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by passing away of Shri Hardwar Dubey *w.e.f.* 26th June, 2023 and to be caused by the retirement of Ms. Dola Sen *w.e.f.* 18th August, 2023 from Rajya Sabha, respectively and do communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee.”

[Translation]

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by passing away of Shri Hardwar Dubey *w.e.f.* 26th June, 2023 and to be caused by the retirement of Ms. Dola Sen *w.e.f.* 18th August, 2023 from Rajya Sabha, respectively and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Please go back to your respective seats. Discussion in the House is not possible unless you go back to your seat. Please take your seat. Participate in the discussion that you want.

... (Interruptions)

HON. CHAIRPERSON: The Hon. Minister of Parliamentary Affairs had informed the House yesterday that the Government is ready for discussion. Today, the Deputy Leader of the House, Hon. RajNath Singh ji has made the same request.

... (Interruptions)

HON. CHAIRPERSON: I request all the Hon. Members to please go back to their seats so that discussion could be held. This is a very important and sensitive issue, we want it to be discussed in the House.

... (Interruptions)

12.11 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: The Hon. Members who have been permitted to raise matters under Rule 377 today, should lay the approved texts of their matters on the Table within 20 minutes.

... (Interruptions)

- (i) Need to review the compensation for displaced villagers of Kusmi Tehsil in Sidhi Parliamentary Constituency due to implementation of Project Tiger**

SHRIMATI RITI PATHAK (SIDHI):The villagers of gram Panchayat Majhigawan, Bhadaura and Rundasituated in Kusmi region of my parliamentary constituency Sidhi have been displaced due to the expansion of Sanjay Gandhi National Park. This process of displacement began on 21 February 2008 with an order issued by the then Union Government vide the Tiger Conservation Act and an announcement in this regard was made on 13 April 2017. But owing to inadequate compensation amount, the villagers are reluctant to be displaced. They have been planting trees, building houses etc. for years but no land could be purchased with such a meagre amount. The villagers are availing the benefits of some of the government schemes, except 'Pradhan Mantri Awas Yojana' and 'Saubhagya Yojana', the two important schemes of the Union Government. These three panchayats are still not electrified. Though the Pradhan Mantri Awas Yojna is proving to be a boon for the poor, but the people displaced from these panchayats are deprived of the benefits of these schemes. I urge upon the Hon. Minister to kindly provide adequate amount of compensation by re-evaluating the land value in these Gram Panchayats.

* Treated as laid on the Table.

(ii) **Regarding construction of broad-gauge railway line from Jaipur to Nathdwara in Rajasthan**

SHRI SUBHASH CHANDRA BAHERIA (BHILWARA): A train from Jaipur to Todaraisingh used to run prior to the independence which was a metre gauge line. A proposal to extend this railway line to Nathdwara via Todaraisingh, Kekri, Shahpura, Lambiya was approved. Rather converting the Jaipur-Todaraisingh railway line into broad gauge it was closed, thus it could not be extended up to Nathdwara. There is a dire need to lay this line. I urge upon the Hon. Minister to approve the broad gauge conversion of Jaipur-Nathdwara railway line via Todaraisingh, Kekri, Shahpura, Lambiya, for the benefit of people of my constituency.

(iii) Need to extend Delhi-Mathura EMU Train upto Deeg and also provide stoppage of Train Nos.12987/12988 at Nadbai Railway Station in Rajasthan

SHRIMATI RANJEETA KOLI (BHARATPUR): I would like to bring to the kind notice of Hon. Minister of Railways that the people of my constituency are constantly demanding the extension of Delhi-Mathura EMU up to Deeg which is a holy city. Thousands of people commute from Deeg to Delhi on a daily basis but there is no direct train connectivity. Therefore, I urge the Hon. Minister of Railways to extend Delhi-Mathura EMU train up to Deeg tehsil located in my Lok Sabha constituency Bharatpur to fulfill an important demand of the people of this constituency. Nadbai is an important area in my Parliamentary Constituency, which is known as mini Kota. Thousands of students come to Nadbai for study purpose which is also an important educational hub. Train numbers 12987-12988 pass through Nadbai but do not have stoppage there. Therefore, stoppage of train number 12987-12988 (Agra-Ajmer Superfast) should be provided at Nadbai station for the convenience of people of that area.

(iv) Regarding construction of bridges in Machhlishahar Parliamentary Constituency, Uttar Pradesh

SHRI BHOLANATH 'B.P. SAROJ' (MACHHLISHAHR): As the Chandwak bridge over Gomti river in the stretch of NH-233 Varanasi-Azamgarh section in my Parliamentary Constituency Machhlishahr, Jaunpur district, Chandwakunder Kerakat Assembly is in dilapidated condition, the traffic movement on the said bridge has been disrupted for past several months. Citizens are facing difficulties due to increase in the fares as vehicles are forced to cover longer distance. Since the construction of bridge over Gomti river is pending for several months and the culvert at Tai Nalaon the Kerakat-Chandwak link road has been collapsed, only two-wheelers can be driven through the said route. Therefore, I urge upon the Hon. Minister to take due cognizance of this matter in view of public interest and ensure speedy completion of the said construction work.

(v) Regarding alleged irregularities in implementation of Pradhan Mantri Gram Sadak Yojana in Misrikh Parliamentary Constituency

SHRI ASHOK KUMAR RAWAT (MISRIKH): The work of package number UP33175 [the old work from GMM Road to Nevada Paras (Mallawan)] in the Hardoi district under my Parliamentary Constituency Misrikh (U.P.) has been completed through Pradhan Mantri Gram Sadak Yojana during the year 2021-22. Having been constructed with the sub-standard material the link road stands damaged.

Secondly, the construction work of package numbers UP4187 (ShiwaliSakarvan Marg), UP4188 (Aliyapur-Kharpatpur to Malkhara via Utha Marg), UP 4189 (Bilhaur-Kakwan to NivadaMitai Marg), UP4164, UP4165, is being carried out in Bilhaur Assembly segment under my constituency using FDR technology. The material being used for the construction of these roads is of sub-standard quality. The grading and the quality of the roads is not up to the mark.

I would also like to inform that even during the District Level DISHA Committee meeting at Kanpur Nagar under my Parliamentary Constituency, the officials try to mislead the public representatives by providing incomplete information about the Pradhan Mantri Gram Sadak Yojana.

I urge upon the Government to constitute a high-level technical committee at the central level and conduct a thorough investigation of all the above mentioned packages under Pradhan Mantri Gramin Sadak Yojana in my Parliamentary Constituency and curb the misuse of central fund with immediate effect. Action should be taken against the engineers involved in it at the departmental level, post investigation.

(vi) Need to construct more dams and Interlink rivers in the Country

SHRI DHARAMBIR SINGH (BHIWANI-MAHENDRAGARH): In the coming time, water scarcity is going to be a worldwide crisis and our country too will face the same crisis. We lack adequate water conservation measures. The Government of India is laying a lot of emphasis on saving water, but the process of interlinking the rivers is very slow. In order to quench the thirst of Himachal, Haryana, Delhi, Rajasthan, Gujarat and Maharashtra, dams like Renuka, Kisau, Lakhwar need to be constructed soon. MOUs have been signed among the states and the Union Government for the construction of two dams, but the work pertaining to the third dam is still pending. I urge upon the Government to ensure speedy completion of these projects. The proposal of interlinking Sharda-Yamuna rivers was made long ago but the project is still lying incomplete. Flood like situation prevails across the country due to heavy rainfall resulting in a lot of damage. We have witnessed flood like situation in Himachal, Punjab, Haryana, and Delhi recently causing damage worth billions of rupees. Interlinking rivers across the country, can mitigate flood to a great extent. Therefore, the interlinking of rivers should be ensured at the earliest.

(vii) Regarding stoppage of Train Nos.15655/15656 at Ghorasahan and Bairangia Railway Stations in Bihar

SHRIMATI RAMA DEVI (SHEOHAR): I would like to draw the attention of the Union Government towards Ghorasahan and Bairangia railway stations located at Sitamarhi- Narkatiaganj railway section of East Central Railway Zone. Ghorasahan and Bairangia railway stations in my Constituency are situated in Indo-Nepal border area. A large number of people living in nearby villages and also the villagers along Nepal border perform train journey from these stations. But despite this, many important trains passing through these two stations do not have stoppage here. Besides, a large number of people from North Bihar, including my Constituency travel to Katra to visit Mata Vaishno Devi shrine. As the train numbers 15655/15656 Katra-Kamakhya Weekly Express passing through here do not have a stoppage at Ghorasahan and Bairangia stations, the people are unable to avail this facility. Therefore, I urge upon the Hon. Minister of Railways to ensure the stoppage of Train Nos. 15655/15656 Katra- Kamakhya Express at Ghorasahan and Bairangia railway stations in public interest to facilitate the people of this area to travel to Mata Vaishno Devi shrine. This will also increase the revenue of Railways.

**(viii) Need to provide Ayushman Card to all the eligible people in Latur
Parliamentary Constituency**

SHRI SUDHAKAR TUKARAM SHRANGARE (LATUR): There are 10 talukas in my Lok Sabha Constituency Latur and most of the people here have little knowledge about Ayushman Card and Abha Card. Apart from this, there is no information about the hospitals providing free medical facilities to card holders under the Ayushman Bharat Scheme in Latur. Ayushman cards were introduced years ago. A large number of new beneficiaries are still waiting for their Ayushman card to be issued. Thus, very few people could avail the benefit of the Ayushman Bharat scheme of the Government. Therefore, I urge upon the Government to organise a comprehensive awareness campaign in Latur district to make the general public of my Lok Sabha Constituency Latur aware about the fatal diseases and the medical facilities provided under Ayushman Card and Abha Card and to issue necessary directions to the concerned authorities for the issuance of Ayushman cards to the new beneficiaries after conducting a proper survey.

(ix) Regarding posting of married working couples in KVS at the same station/place

SHRI BHOLA SINGH (BULANDSHAHR): Kendriya Vidyalaya Sangathan (KVS) has issued four transfer guidelines/policies during the last five years. Frequent changes in transfer guidelines/policy by KVS adversely affect teaching process, teachers and students. There is widespread resentment among the employees towards abolition of intra-station transfer, mutual transfer, transfer against no taker vacancies, children of teachers having board exams etc. in the new transfer policy 2023. A large number of representations are being received from stakeholders regarding the review of transfer policy. This policy is completely anti-women as more than 1000 women teachers were transferred during 2022. KVS employees are spending huge amount in litigation in CAT/Courts. The new policy, has reduced the points for the employees whose spouse is also in Government service due to which a large number of women employees are compelled to take VRS or resign. DoPT Order 2009 regarding mandatory posting of spouses in Government service at same station is not being followed in letter and spirit by KVS. I urge upon the Hon. Minister of Education to transfer the employee working in KVS to same place of posting of his/her spouse who is in Government service so that they can lead a normal family life and realise the vision of the Prime Minister to increase the participation of women in the workforce.

(x) Regarding expeditious construction of North Koel Irrigation Project

SHRI SUSHIL KUMAR SINGH (AURANGABAD): The North Koel Irrigation Project, once completed, will irrigate about 1.25 lakh hectares of land in the states of Bihar and Jharkhand. The work began in the year 1975, however, after the approval given by the Central Government to complete the remaining works (iron gate in Mandal Dam, renovation of Mohammadganj Barrage, main and branch canals) the Hon. Prime Minister laid the foundation stone in Daltonganj area in Jharkhand on 05.01.2019. The deadline for the completion of work was 30 months. The renovation of canals was impacted for few months due Covid pandemic, but the progress of work was not at all satisfactory even after the work gathered momentum post Covid. Till now, neither the iron gate has been installed on this dam nor the work of renovation of Mohammadganj Barrage, main and branch canals has been completed, as the pace of work is quite slow. I urge upon the Government to take appropriate steps at the earliest to ensure the speedy completion of this project.

(xi) Need to construct a rake point on vacant land near Balurghat Railway Station

DR. SUKANTA MAJUMDAR (BALURGHAT): I would like to draw the attention of the Hon. Minister of Railways towards the vacant railway land near Balurghat railway station in my Parliamentary Constituency. This land is lying vacant without any use. Therefore, constructing a rake point on the said vacant land would benefit the farmers and businessmen. There is Hili international Indo-Bangladesh border check post which is 25 kilometres away from Balurghat district headquarters. On the way to Hili, Bangladesh border can be seen just by the side of the road. This is an important route for import-export business. Apart from being agrarian, Balurghat is also important from commercial point of view. Along with Buniadpur, Gangarampur, Harirampur and Tapan in my Parliamentary Constituency, there are many other business hubs which are quite famous for wholesale business of different items. The businessmen and farmers of this area have to get their goods from Malda or Howrah which are quite far away. This increases the cost of fetching goods from other places and is also a time-consuming. Therefore, in view of the above situation, I urge upon the Hon. Minister of Railways that a rake point should be constructed at Balurghat for the benefit of the farmers and businessmen of this area.

(xii) Need to rename 'Surkhandka Kheda Flag Railway Station' in Rajasthan as 'Veerangana Hadirani Salumbar Road Surkhand ka Kheda Railway Station'

SHRI ARJUNLAL MEENA (UDAIPUR): My Lok Sabha Constituency Udaipur is a renowned historical and cultural place world-wide. The heroic stories of Mewar and Veerangana Hadirani are world famous. Veerangana Hadirani belongs to Salumbar which is located near SurkhandkaKheda railway station. To honour such a brave woman and to remember her sacrifice, I urge upon the Government of India to rename the 'Surkhand Ka Kheda Flag Railway Station' situated on the Udaipur Himmatnagar Railway section that falls under North Western Railway as 'Veerangana Hadirani Salumber Road Surkhand Ka Kheda Railway Station', so that the future generations will remember Veerangana Hadirani.

(xiii) Need to develop Ashokan rock edicts site situated in Kaimur District in Bihar and connect the site with Buddhist Circuit

SHRI CHHEDI PASWAN (SASARAM): There is a need to develop the site of the 18th inscription engraved in nine-lines during the regime of Emperor Ashoka in the cave of Bhutmuria mountain located at Kaimur district (Bihar) of my Parliamentary Constituency and to connect this site with the Buddhist circuit from tourism point of view. I would like to submit that about three kilometres of area near Mauza Bhutmuria (Nachiragi) Gram Panchayat Bharari, Block-Chand District Kaimur (Bihar) is famous for ancient mural paintings. This cultural heritage attracts tourists and devotees from India and abroad who also visit Maa Mundeshwari temple located in Bhagwanpur block. I urge upon the concerned Ministry to develop the site of the 18th inscription engraved in nine-lines during the regime of Emperor Ashoka in the cave of Bhutmuria mountain and to connect this site with the Buddhist circuit, so that the devotees from India and abroad could visit this place and this site could also be developed along with Maa Mundeshwari temple.

(xiv) Need to lay a new six-lane highway from Malkapur to Vijayawada under Greenfield Corridor Express Highway in Telangana

[English]

SHRI KOMATI REDDY VENKAT REDDY (BHONGIR): I would like to draw the kind attention of the Hon. Minister of Road Transport and Highways that NH 65 which is leading from Hyderabad to Vijayawada is one of the busiest National Highways connecting both the States of Telangana and Andhra Pradesh. I am happy to know that on the route of NH 65, works are progressing well with 6 lane highway having about 44 km from LB Nagar to Malkapur area which falls in my Bhongir Parliamentary Constituency in Telangana. On this NH 65 route, I request the Government to lay a new 6-lane highway from Malkapur to Vijayawada by including it under Greenfield Corridor Express Highway, Therefore, I sincerely request the Hon. Minister of Road Transport and Highways, to take immediate steps in this regard on top priority basis which are essential in the interests of both the States and to meet the future passenger traffic needs of the people.

(xv) Need to declare national holiday on Vishwakarma Day and on birth and death anniversary days of Shri Narayana Guru

ADV. DEAN KURIAKOSE (IDUKKI): The national holidays of a country reflect its connection between the past and the present. It signifies the reverence of a nation towards its history and also a recognition of people, regions and communities that has contributed greatly towards our civilisation. Considering this, my submission is that a few national holidays and commemoration days are added from the list of such days celebrated in the State of Kerala. Shri Narayana Guru's life has influenced people across the country and the globe, and it is not limited to people of Kerala. His teaching of "One caste, One Religion, One God for humanity" has resonated across the globe. I submit that his birth and death anniversary days be declared National Holidays. The Vishwakarma day is celebrated on the September 16th or 17th every year. It is a very important day of observance for the people who belong to the Vishwakarma community. It is a religious holiday of utmost importance for the followers of Vishwakarma community, which is a very important Hindu community. Hence, I urge upon the Government to declare the Vishwakarma day as well as the birth and death anniversary days of Shri Narayana Guru as National Holidays.

(xvi) Regarding permanent solution to illegal migration especially in Punjab

SHRI RAVNEET SINGH (LUDHIANA): As the immigration from Punjab has grown seven fold over the last decade, frauds have also risen simultaneously. In a recent case, students have blamed immigration consultants for faking college offer letters to get Canadian visas. In March 2023, Canadian authorities sought to evict a number of Indians who entered Canada on student visas in 2017 and 2018 on the basis of fake letters. As migration increases, illegal and irregular migration is generally detected when the concerned persons who are cheated by unscrupulous agents are then apprehended in a foreign country. These agents extract lakhs of rupees in exchange of illegal border crossings and near entrapment at the other end. Punjab has seen a big boom in fake travel agencies, particularly in the rural areas of Punjab, where brokers send young men and women to countries like Romania, Serbia, Malta and even war-affected Ukraine from where the donkey routes take them to Western Europe. The Government needs to take pro-active measures to help around 700 students facing deportation in Canada as well as to find permanent solution to illegal migration menace through bogus agents in the country and especially in Punjab.

(xvii) Regarding sharp rise in prices of essential commodities

DR. PON GAUTHAM SIGAMANI (KALLAKURICHI): Sharp rise in prices of essential commodities along with the latest burden of steep hike in LPG and fuel rates have made life difficult for almost every section of the society across the country with people finding it hard to manage their household budget. The prices of vegetables and several other food items have gone through the roof in the past one month. The main reason for the price hike is that farmers do not get better prices due to lack of investment in cold storage, warehouses, processing and export. It is also observed that the Essential Commodities (Amendment) Act, 2020 may aid farmers to get better prices by encouraging investment in the sector. Data says that the food inflation on Consumer Food Price Index increased from 1.1% to 14.19% from April. The prices of all essential items like tomato, ginger, cauliflower, brinjal, rice, dal, cooking oil etc. have soared sky-high. In this regard, Hon. Chief Minister of Tamil Nadu wrote a letter to Hon. Union Minister of Commerce & Industry, Consumer Affairs, Food & Public Distribution, stating that there is a worrying trend in food inflation and urged the Central Government to take immediate steps to help the State Governments in fighting the increase in prices of essential food items.

(xviii) Regarding removal of additional toll plazas situated within 60 km of one another and rationalization of the levy of toll tax

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Back in November 2022, the Union Minister for Road Transport and Highways had promised a 40% cut in toll-rates. In March this year, promises were made for removal of 16 toll-plazas within a 60-kilometre radius and the users being charged based on kilometres travelled instead of collections over a stretch. However, no heed was paid to the Tamil Nadu Government's request to remove the 14 toll-plazas that have been set-up after widening State Highways by mere 1.5-3 metres or those within city corporation or municipality limits. Reduction of user fees to 40% and closing the toll-plazas situated within 60 km of one another was requested but no action has been taken. Of the 566 toll-plazas operational on National-Highways in India, Tamil Nadu already has 55, the highest in the country. 29 of the 55 toll-plazas in the state have revised rates now, with cars being charged an additional amount. The hike in toll-fees not only affects traders and vehicle owners but also the public. The toll-fee has had a cascading effect on the prices of commodities being transported and passed through these toll-plazas. In this light, I urge upon the Union Government and the Ministry of Road Transport and Highways to strike down this order for the benefit of the public and also take action on the State-Government's request and High-Court's directives in this regard.

(xix) Regarding establishment of a National Institute of Medicinal Plants (NIMP) in Sindhudurg District, Maharashtra

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG):The proposal for establishment of a National Institute of Medicinal Plants (NIMP) as new Autonomous Body under Ministry of AYUSH, Government of India at MaujeAdali village, Taluka Dodamarg in Sindhudurg District of Maharashtra has been pending with the Ministry of AYUSH for more than two years. Government of Maharashtra had already completed all the formalities relating to the transfer of required 50 acres of land etc. in Dodamarg, District Sindhudurg to the Ministry of AYUSH for this project and is waiting for the in-principle approval/financial sanction of the Central Government. However, there has been an inordinate delay on the part of the Central Government for granting necessary clearance/approval to this important project of my Constituency despite pursuance of this matter with the Ministry of AYUSH, Government of India at the highest level on several occasions earlier. I would, therefore, once again urge upon the Hon. Minister of AYUSH to kindly get this project cleared and executed at the earliest without any further delay.

(xx) Need to bring policy for providing licences for production of COVID-19 Vaccine

SHRI P.R. NATARAJAN (COIMBATORE): I would like to bring to the notice of the Government for taking immediate action to start the production of Covid-19 vaccine project by investing of Rs. 900 crore which is kept idle for a decade and production of Viral Transport Medium (VTM) which has still not yet opened its production. India is already under Universal Immunisation (UIP) Programme administering BCG vaccines produced by BCG Vaccine Laboratory Guindy in Tamil Nadu. This HLL HBL project is capable of producing 100 million BCG doses and has obtained the test manufacturing license from Drug Controller from Government of Tamil Nadu. I would like to bring to the kind notice of the Government that the Hon'ble Chief Minister of Tamil Nadu has given expression of interest on "as is where is basis Hon'ble Chief Minister has readily agreed for taking over HBL CPSU on "as is where is basis" including Scientists and employees who are having much experiences in this field. It has not yet materialized. Delay in allowing to start the production in HBL IVC project, appears to be that Central Government have decided to make over this State of the Art imbued with cGMP (cGood Manufacturing Practices) Government project to the private sector. Privatisation policy in the health and family sector will not be advisable to serve the people in giving affordable medicines and treatment as provided in the government sector. More than thousands of employees/scientists and contract labourers are working even without their statutory payments for months together. Particularly poorly paid contract labourers numbering more than thousands are working without minimum wages, social benefits. Hence, I request the hon. Minister to take necessary policy decision by providing licenses and taking speedy action to start the production of Covid-19 vaccines in Rs. 900 crore invested HBL Project and devices in HLL (HBL) project. Apart from this, as a model employer take necessary pro-labour action on humanitarian grounds for clearing the due

statutory wages to the employees/scientists and contract labourers and labour welfare measures may be taken.

(xxi) Regarding development of Kollam Port by providing immigration checkpoints

SHRI N.K. PREMACHANDRAN (KOLLAM): The lack of Immigration and Plant Quarantine facilities are the main hindrances of Kollam Port. Hundreds of foreign ships want the service of Kollam Port for cargo import, passenger service, maintenance options and crew changes. The international shipping channel is passing very near to Kollam Port and is one of the safest ports for ships to anchor even during rough weather. If properly facilitated and operationalised it can bring a lot of business, logistics and job opportunities. It is learnt that the State Government arranged all infrastructure facilities for functioning of Immigration Center at Kollam Port and the same was reported to the authorities. The Immigration facility has not started at Kollam Port till date. It is highly necessary to expedite the matter and start the functioning of Immigration at Kollam Port. Hence, I urge upon the Government to ensure the development of Kollam Port by providing immigration checkpoint.

[Translation]

HON. CHAIRPERSON: All of you please sit down and let the discussion take place. Kindly maintain order in the House to take up discussion.

... (Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I would like to reiterate that the Government is ready for the discussion, we have said this time and again. Hon. Raj Nath Singh ji has said this morning that Manipur issue is a very sensitive issue.[ENGLISH]The House is concerned about it[TRANSLATION] ... (Interruptions) We are ready for discussion, but the opposition is not serious about it.... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again on Monday, the 24th July 2023 at 11 o'clock.

... (Interruptions)

12.13 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, July 24, 2023/Sravana 02, 1945 (Saka).

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)
